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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 8th Feb., 1977.

NOTIFICATION
(INCOME-TAX)

NO.1644 (F.NO.404/27/77-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri H.P.Singh, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri Sharan Kumar, made under notification No. 1157 (F.NO.404/95/75-ITCC) dated 25th November, 1975, is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri H.P.Singh takes over as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 1644 (F.NO.404/27/77/ITCC):

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(H. Venkataraman)

Deputy Secretary to the Government of India

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(H. V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION
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* SHARMA*

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